

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 260/AT/2021**

- Subject : Petition under Section 63 of the Electricity Act, 2003 for adoption of tariff for 1200 MW Wind Power Projects (Tranche - X) connected to the Inter-State Transmission System and selected through competitive bidding process as per the Guidelines dated 8.12.2017 of the Ministry of Power, Government of India.
- Date of Hearing : 24.3.2022
- Coram : Shri I. S. Jha, Member  
Shri Arun Goyal, Member  
Shri P. K. Singh, Member
- Petitioner : Solar Energy Corporation of India Limited (SECI)
- Respondents : Adani Renewable Energy Holding Fifteen Limited and 10 Ors.
- Parties Present : Shri M. G. Ramachandran, Sr. Advocate, SECI  
Ms. Tanya Sareen, Advocate, SECI  
Ms. Srishti Khindaria, Advocate, SECI  
Shri Anand K. Ganesan, Advocate, Rajasthan Discoms  
Shri Ashwin Ramanathan, Advocate, Rajasthan Discoms  
Ms. Neha Singh, SECI  
Shri Atulya Kumar Naik, SECI  
Shri Shibasish Das, SECI  
Shri Mudit jain, SECI  
Shri Abhay Yagnik, JSW  
Ms. Kamini Mangal, JSW

**Record of Proceedings**

Case was called out for virtual hearing.

2. Learned senior counsel for the Petitioner submitted that the present Petition has been filed seeking adoption of tariff for 1200 MW wind power projects (Tranche-X) selected through the competitive bidding process as per the 'Guidelines for Tariff Based Competitive Bidding Process for Procurement of Power from Grid Connected Wind Power Projects' issued by the Ministry of Power, Government of India on 8.12.2017 ('the Guidelines'). Learned senior counsel further submitted the following:

- (a) SECI has already executed the Power Purchase Agreements with the successful bidders/their Project companies and the Power Supply Agreement with the Distribution licensees of Rajasthan for entire capacity of 1200 MW.
- (b) SECI has placed on record all the requisite details including the Conformity Certificate dated 4.10.2021.
- (c) The bid documents are in line with the provisions of the Guidelines read with the certain deviations approved by the Ministry of New and Renewable Energy, Government of India vide letter dated 1.3.2021.

(d) No changes have been made in the bid documents after the bid deadline.

(e) SECI has filed a comparative statement indicating steps and process followed by SECI in the bidding and has mapped the same to the corresponding enabling provisions of the Guidelines as amended from time to time and interpretation/clarification issued by the Central Government.

3. Learned counsel for the Respondents No. 8 to 11, Rajasthan Distribution Companies sought liberty to file reply to the Petition to place on record certain factual aspects such as the Respondents having filed a Petition before the State Electricity Regulatory for approval of power procurement, which is currently pending. Learned counsel added that the Respondents are not opposing the matter.

4. Considering the submissions made by learned senior counsel for the Petitioner and learned counsel for the Respondents, the Commission directed the Respondents to file their reply within a week with copy to the Petitioner, who may file its rejoinder, if any, within a week thereafter.

5. Subject to the above, the Commission reserved the matter for order.

**By order of the Commission**

**Sd/-**

**(T.D. Pant)**

**Joint Chief (Law)**